IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Appeal No.79230 of 2018

(Arising out of Order-in-Appeal No.165/BOL-ST/18-19 dated 30.08.2018 passed by Commissioner of CGST & Central Excise(Appeals), Siliguri Appeals Commissionerate, Siliguri.)

M/s. Shristi Cement Limited
(G-8, Mangalpur Industrial Estate, P.O.Raniganj, Dist.Bardhaman, W.B. -713347.)

...Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Bolpur

.....Respondent

(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)
Shri S.Mukhopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

FINAL ORDER NO. 75207/2021

DATE OF HEARING : 26 April 2021
DATE OF DECISION : 26 April 2021

P.K.CHOUDHARY :

The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues, on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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